

SCHEDULE

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MATAJI DYEING MILLS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MATAJI DYEING MILLS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28/03/2012
3.	Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17120GJ2012PTC069614
5.	Address of the registered office and principal office (if any) of corporate debtor	(A) Registered Office: 13, SHIV SHAKTI ESTATE, NR. RITCO ROADWAYS NAROL ROAD, AHMEDABAD-382405. (As per MCA Record) (B) Factory Address: E-232, RICCO INDUSTRIAL AREA, PUNAYATA PALI, RAJASTHAN. (C) Address other than R/o where all or any books of account and papers are maintained: 53 -54, DHARAMPURA, PALI - MARWAR (RAJ.) PALI 306401 (As per MCA Record)
6.	Insolvency commencement date in respect of corporate debtor	07.10.2020 Order received by IRP on 09.10.2020
7.	Estimated date of closure of insolvency resolution process	05.04.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Satyendra Prasad Khorania IBBI/IPA-002/IP-N00002/2016-17/10002
9.	Address and e-mail of the interim resolution professional, as registered with the Board	402, OK Plus DP Metro, Opp. Metro Pillar No. 94 New Sanganer Road, Jaipur-302019 E-mail Id: skhorania@live.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	402, OK Plus DP Metro, Opp. Metro Pillar No. 94 New Sanganer Road, Jaipur-302019 E-mail Id: matajicirp@gmail.com, skhorania@live.com
11.	Last date for submission of claims	23.10.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not applicable

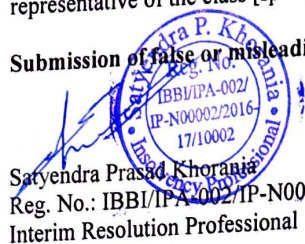
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Mataji Dyeing Mills Private Limited on 07.10.2020.

The creditors of Mataji Dyeing Mills Private Limited, are hereby called upon to submit their claims with proof on or before 23.10.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Satyendra Prasad Khorania
Reg. No.: IBBI/IPA-002/IP-N00002/2016-17/10002
Interim Resolution Professional

Date : 09.10.2020

Place: Jaipur